

**FORM NO. 85**  
[See rule 149]

**Application under section 247(5) or 247(9) of the Income-tax Act, 2025 (30 of 2025)**

To,

\*Principal Chief Commissioner,  
Chief Commissioner,  
Principal Director General,  
Director General \_\_\_\_\_

Sir/Madam,

I hereby apply for service under section 247(5) or 247(9) of the Act. The following particulars are furnished herewith:

**Part-A: Personal Information**

1.	Name	<i>(Refer Note 1)</i>	
2.	Permanent Account Number (PAN)		
3.	Address	<i>(Refer Note 2)</i>	
4.	Contact Details		
	Mobile Number	Country Code	Number
	Email ID		
5.	Status	<i>(Refer Note 3)</i>	

**Part-B1: Nature of Service**

6.	Select service under section 247(5) or 247(9) of the Act  <i>(Select Relevant)</i>	(i) valuation of property; (ii) assistance in translation; (iii) assistance in digital data acquisition; (iv) assistance in forensic analysis or mining of digital data; (v) any other assistance which may be required for any of the purposes specified in section 247(1), (2) or (3) of the Act.	
7.	A.	are you registered as a valuer of property by or under any law in force?  <i>(Select One)</i>	(i) Yes (ii) No
	B.	If answer to row 7(A) is yes, then provide the following:	
	(i)	the law by or under which you are registered.	
	(ii)	the registration number/other identification number as a proof of being registered as a valuer by or under the law mentioned in row 7(B)(i).	
(iii)	date of the registration certificate/letter etc issued as a	<i>dd/mm/yyyy</i>	

	proof of your registration as a valuer by or under the law mentioned in row 7(B)(i).	
(iv)	attach copy of the registration certificate/letter etc issued as a proof of your registration as a valuer by or under the law mentioned in row 7(B)(i).	(Refer Note 4)
(v)	date of commencement of practice as a valuer of property.	dd/mm/yyyy

**Part-B2: Details for Registration**

<b>8.</b>	In case status of applicant being an individual, provide following:	
(i)	highest educational qualification relevant to the services applied for in row 6.	
(ii)	attach a copy of the certificate of highest qualification.	(Refer Note 4)
<b>9.</b>	In case status of applicant being 'other than individual', provide following:	
(i)	total number of individuals who will provide the services applied for in row 6.	
(ii)	highest educational qualifications of the individuals mentioned in row 9(i).  <b>(Select One)</b>	(i) Graduation (ii) Masters (iii) Doctorate (iv) Others
(iii)	attach copies of the certificate(s) of highest and lowest qualification of the individuals mentioned in row 9(ii).	(Refer Note 4)  (Repeat, if required)
<b>10.</b>	(i) number of years of experience in providing services applied for in row 6.	
(ii)	attach the documents in support of details filled in row 10(i).	(Refer Note 4)  (Repeat, if required)
<b>11.</b>	Any other relevant details	(Refer Note 4)

**Verification**

I, \_\_\_\_\_ \*son/daughter/spouse of \_\_\_\_\_ having Permanent Account Number \_\_\_\_\_ do hereby verify that the information furnished above is true and correct to the best of my knowledge and belief.

I further declare that I am furnishing this form in my capacity as \_\_\_\_\_ \**[self/proprietor/partner/ designated partner/director/any other designation]* of \_\_\_\_\_ *[name of entity]* and I am authorised to furnish and verify this form.

**\*Delete whichever is not applicable**

Place:.....

Date:.....

**Signature**

(Name)

Designation

**Notes:**

1. The first, middle and last name shall be provided in full without any abbreviations.
2. The address shall contain (i) Country or Region, (ii) Flat or Door or Building, (iii) Road or Street or Block or Sector, (iv) PIN or ZIP Code, (v) Post Office, (vi) Area or locality, (vii) District and (viii) State.
3. Fill status as:
  - (i) Individual
  - (ii) Hindu undivided family
  - (iii) Company
  - (iv) Firm
  - (v) Association of persons, whether incorporated or not
  - (vi) Body of individuals, whether incorporated or not
  - (vii) Local Authority
  - (viii) Artificial Juridical Person
  - (ix) Government
  - (x) Trust
  - (xi) Limited Liability Partnership
4. With respect to row 7, 8, 9, 10, 11, following documents shall be provided as annexures, namely:

Annexure	Particulars
A-1	copy of the registration certificate/letter etc issued as a proof of your registration as a valuer by or under the law mentioned in row 7(B)(iv).
A-2	copy of the certificate of highest qualification mentioned in row 8(ii).
A-3	copies of the certificate(s) of highest and lowest qualification of the individuals mentioned in row 9(ii).
A-4	copies of documents in support of number of years of experience in providing services in row 10(ii).
A-5	any other relevant details mentioned in row 11.

5. Some of the information in the form would be pre-filled to the extent possible.